NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.60/(MAH)/2009 CA No. 265/2012 & 34/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. TAGR Dredging and Marine Engg. Pvt. Ltd. V/s.

Mr. Budhpal Singh Bhati

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE 1. B.B. Paraleh Advantes for Pr. Deupti Mohard Resp. no. 142 The Despite Mohard Potalines of Cyrish Kanadar potalines

COMMON ORDER

TCP No.60/397-398/CLB/MB/MAH/2009 TCP No.64/397-398/CLB/MB/MAH/2009

- The Learned Counsel for Petitioner is present. 1.
- 2. Because of the non-availability of the Learned Counsel Mr. Rishab Shah for Respondents, the matter cannot be proceeded.
- It is hereby observed that the Learned Representative is expected to 3. be present at 10.30 AM to represent the matter. Adjourned to **11.04.2017** for final hearing.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

08.03.2017.